(Shri Raj Bahadur): (a) Yes, Sir. The Indian Airlines Corporation Dakota aircraft VT-AUV, which took off from Kumbhigram (Silchar) at 12·50 hours I.S.T. on 5th May, 1957 on a scheduled freighter service to Calcutta, crashed near Rathibari Police Station in Cachar District, about 42 miles from Kumbhigram.

(b) No definite information about the cause or causes of the accident can be given till the report of the Chief Inspector of Accidents has been received.

Calcutta-Mangalore Coastal Canal

89. **Shri Raghunath Singh:**
Shri K. G. Deshmukh:
Shri Bishwanath Roy:

Will the Minister of **Transport and Communications** be pleased to state whether it is a fact that a 1500 mile long coastal canal scheme linking Calcutta with Mangalore is under examination of Government?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): The scheme to provide continuous connection between Calcutta and Mangalore by linking existing and providing new canals is under examination by the Committee on Inland Water Transport set up by the Government of India.

रेलवे में भर्ती

९०. **श्री रूप नारायण :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे विभाग के अधिकारियों को इस प्रकार का आदेश दिया गया है कि वे चतुर्थ श्रेणी के कर्मचारियों की भर्ती के लिये रोजगार दफ्तर से नाम मांगें ;

(ख) यदि हां, तो उत्तर रेलवे के अधिकारी इस आदेश का पालन क्यों नहीं करते; और

(ग) १९५२ से १९५७ तक उत्तर तथा पूर्वोत्तर रेलवे में चतुर्थ श्रेणी के कितने कर्मचारी भर्ती किये गये और उस में अनुसूचित जाति के कितने लोग थे ?

रेलवे उपमंत्री (श्री शाहनवाज खां) : (क) और (ख) वर्तमान नियमों के अनुसार रेल प्रशासन चौथे दर्जे की खाली जगहों का ब्यौरा सम्बन्धित रोजगार दफ्तर ( ) को भेजते हैं। रोजगार दफ्तर से जो उम्मीदवार भेजे जाते हैं उन के साथ-साथ बाहर से अर्जी देने वाले उम्मीदवारों पर भी विचार किया जाता है ।

(ग) एक बयान साथ साथ पटल पर रखा है

[देखिये परिशिष्ट २, अनुबंध संख्या ५२]

PAPERS LAID ON THE TABLE

Notifications under the All India Services Act, 1951.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) Notification No. S.R.O. 2735, dated the 24th November, 1056, making certain amendment to Schedule III-C to the Indian Police Service (Pay) Rules, 1954.

(2) Notification No. S.R.O. 275, dated the 26th January, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955.

(3) Notification No. S.R.O. 348, dated the 2nd February, 1957, making certain amendments to the All India Services (Leave) Rules, 1955.

(4) Notification No. S.R.O. 539, dated the 23rd February, 1957, making certain amendment to Schedule III-B to the India